

**IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION**

**PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. 5200-5201 OF 2014**

**WITH**

**CRIMINAL MISC. PETITION NOS. 13713-13714 & 13715-13716 OF 2014**

(Applications for bail and exemption from filing official translation)

Shahroz Ali & Ors.

...Petitioners

VERSUS

State of Uttar Pradesh

...Respondent

**OFFICE REPORT**

It is submitted that applications for exemption from surrendering (Criminal Misc. Petition Nos. 9032-9033 of 2014) in the matters above mentioned were listed before the Hon'ble Judge in Chambers on 5<sup>th</sup> May, 2014 when His Lordship was pleased to pass the following order:

**"The prayer for exemption from surrendering is rejected. However, the petitioners are granted six weeks' time to surrender and to file proof thereof."**

It is further submitted that Counsel for the Petitioners has on 7<sup>th</sup> July, 2014 filed proof of surrender of all the three Petitioners. Copy of the same is enclosed herewith for kind perusal of the Hon'ble Court.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 15th day of July, 2014.

**Sd/-**

ASSISTANT REGISTRAR

COPY TO:

Mr. Arvind Kumar Gupta, Advocate

ASSISTANT REGISTRAR

c4/dk Encl. : As above